

**Major Head:** (b) Ninth Finance Commission grants for Bombay and Calcutta:- The 3601-C-1 (4) (2) 9th Finance Commission recommended Rs. 50.00 Crores each as - Plant- Capital Grant one time special grant-in-aid to the Government of Maharashtra and west Bengal for slum clearance and environmental improvement of slums clearance and provision of basic amenities in the cities of Bombay and Calcutta, on the conclusion that they would also provide a matching amount for the purpose. The release of funds is being controlled by the Department of Expenditure (Finance Commission Division Ministry of Finance.

[English]

### **Anomalies of Pay-Scales of JEs**

#### **Memorandum of Understanding by Hindustan Cables Ltd.**

3497. SHRI HARADHAN ROY: Will the PRIME MINISTER be pleased to state:

(a) whether M/s Hindustan Cables Limited, Rupnarayanpur in West Bengal have signed a Memorandum of Understanding with the Union Government ;

(b) if so, the details thereof; and

(c) whether the Government have decided to disinvest shares of the Hindustan Cables Limited: and

(d) if so, the details thereof; and

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) and (b). Hindustan Cables Ltd., has signed Memorandum of Understanding with the Union Government for 1991-92. The vital indices in the Memorandum of Understanding in respect of turnover, profit before tax, and value added per employee are Rs. 42100 lakhs, Rs. 589 lakhs and Rs. 1.33 lakhs respectively.

(c) and (d). Out of 100% Government share-holding, Government has so far off-loaded about 3.64% to Government approved financial institutions/mutual funds.

3498. SHRI MANORANJAN BHAKTA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government have received proposals from the Union Territory Administration of Andaman and Nicobar Islands regarding anomalies of pay-scales of Junior Engineers and Draftsmen wording under Union Territory Administration; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). On an application filed by some non-Diploma/Degree Holder Junior Engineers of the Andaman & Nicobar PWD, who had been given the scale of pay of Rs. 1350-2200, the Central Administrative Tribunal, Calcutta Bench had ordered that such Junior Engineers shall be granted pay scale of Rs. 1400-2300 from 1.1.86. The Union Territory Administration had, without obtaining the approval of Government of India, allowed such Junior engineer who were applicants in the petition before the CAT, the scale of pay of Rs. 1400-2300, Subsequently, the Andaman & Nicobar Administration have sent a proposal for grant of same scale of pay to other non-diploma/degree holder Junior Engineers. Certain details called for from the U.T. Administration have been received on 16.3.92 and certain details are still awaited.